

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017**

Name of the Company: Coburg Print & Pack
V/s.
Today's Writing Instruments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	NATASHA SUTARIA	ADV.	PETITIONER	Natasha
2.	Devarajan Raman	PCS	RESPONDENT	Devarajan


ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor. Learned PCS Mr. Devarajan Raman present for Respondent (Today's Writing Instruments Ltd).

Learned PCS Mr. Devarajan Raman filed Memorandum of Appearance for Respondent.

Written submissions filed by Respondent.

List the matter on 11.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of September, 2017.